

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.2806/2019**  
**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.23.08.2019/NCLAT/UR/1082**

**In the matter of:**

Ansal Properties & Infrastructure Limited .... Appellant

Versus

M/s MGF Developments Limited .... Respondent

Appearance: Ms. Heena George, Advocate for the Appellant.

**09.09.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 23.08.2019 and the Office after scrutiny of the Memo of Appeal on 26.08.2019, intimated the defects to the Appellant on 27.08.2019 and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 06.09.2019. It is stated in the Interlocutory Application (IA) that the appeal could not be refiled within 7 days due to the personal difficulty of the Counsel. Hence, there is delay of three days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 11.09.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar